

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **26.03.2021 at 2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

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IA/MA/IBA/TCP/TCA/CP/CA No : IBA/769/2020  
NAME OF PETITIONER : Dr M R Chandran & 1 Another  
NAME OF RESPONDENT : Southern Investments Pvt Ltd  
SECTION : Sec 7 Of IBC 2016

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**ORDER**

None appears for the Petitioner. However, it is brought to the notice of this Tribunal that in IBA/146/2020 in relation to the Corporate Debtor the Petition stands admitted and the CIRP was initiated vide order dated 16.03.2021 in the matter of Baiju Cheriyan –Vs- Southern Investments Pvt. Ltd.

In the circumstances, the Petitioner is directed to file his claim before the IRP viz., Ms. **Y. N. Ramachandran**, Registration No.IBBI/IPA-001/IP-P01764/2019-2020/12722 (email id:-ynramachandran@gmail.com) appointed by this Tribunal and the IRP to consider the claim in accordance with Law.

With the above directions, this Petition stands **closed**. However, Petitioner is granted liberty to approach this Tribunal if the order passed by this Tribunal is set aside by any of the Appellate Authority.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

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-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)